MR. CHAIRMAN: According to him they are different.

DR. BHAI MAHAVIR: So, I think it is clear from the Finance Minister that the LIC is not supposed to have any favourable inclination towards investment in smaller units and it is interested in larger units only more than the smaller units.

MR. CHAIRMAN: Dr. Mahavir, I think the answer has come from him.

श्रीय ० ब ० चहाण : मैने यह कहा श्रापसे कि मैं बैंकों को श्रीर एल० श्राई० सी० को एक स्तर पर रखने को तैयार हूं। दोनो श्रलग चीज है। इसके माने यह नहीं है कि एल० श्राई० सी० को छोटे वालों को नही देना चाहिए, यह मेरी राय है। लेकिन मैं इतना ही कहूंगा कि इनके बारे में जजमेंट करने की यह कमी दी ठीक नहीं है।

MR. CHAIRMAN: Dr. Kurian. Last question.

DR K. MATHEW KURIAN: Sir, according to the Economic Times dated 25th December, 1973, it is stated that large industrial houses received over 42% of the total financial assistance sanctioned by the Life Insurance Corporation in the private industries up to the end of September. I would like to know, while on the one hand Government is not having adequate finances for investment and other social purposes,

why the money that is being mopped up from the people is being diverted with Government's approval to these larger industrial houses? Why is it that safety alone is the consideration, while the Government in its wisdom in recent years has considered social purposes to be more important than the traditional concept of safety?

SHRIY. B. CHAVAN: The public sector and social oriented schemes have been given priority, and that is why in the Statute itself certain percentages are reserved for these. In the case of L.I.C., they certainly see to it. But certainly it is a matter of judgement. And we have to leave the question of judgement to the investor also.

MR. CHAIRMAN: Next question. .

Amount Paid to Air-Crash Victims

*122. SHRIMATI SITA DEVI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the total amount disbursed as compensation to the victims of air-crashes so far during this year and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION Dr. (SMT.) SAROJINI MAHISHI): A statement giving the requisite information is placed on the Table of the house.

STATEMENT

During the current financial year (1973-74), a total sum of Rs. 25,60,363/- was disbursed by Indian Airlines by way of compensation in respect of fatal air crashes are given hereunder:

Accident	Death compensa- tion	Baggage compensa- tion	Compensa- tion to injured passengers	Death compensation to crew membe	
1. Crash of Boeing 737	Rs.	Rs.	Rs.	Rs.	Rs.
aircraft VT-EAM near Palam, Delhi on 31-5-73	16,74,000	39,375	39,69 6	5,00,000	22,53,071
2. Crash of HS-748 air- craft near Madurai on 9-12-1971	2,35,132	3,040	6,040	Nil	2,44,212
3. Crash of F-27 air- craft near Palam, Delhi, on 11-8-1972	63,000	80	Nil	Nil	63,080
TOTAL	19,72,132	42,495	45,736	5,00,000	25,60,363_

श्रीमती सीता देवी: यह जो प्रश्न का उत्तर दिया गया है इसमें 31 मार्च 1973 को जिम बोइंग विमान का एक्सीडेंट हुआ उसमें कुल 22,53,071 रुपया कम्पंसेशन का दिया गया। तो मैं यह जानना चाहती हूं कि कुल कितने लोगों की उस जहाज में मृत्यु हुई श्रीर कितने व्यक्तियों को कंपसेशन दिया गया श्रीर प्रति व्यक्ति कितना दिया गया

डा० (श्रीमती) सरोजिनी महिषी: जहाज के उस एक्सीडेंट में कुल 43 लोगों की मृत्यु हुई जिसमें 17 पैसेजर्स को पैसा दिया गया है और बाकी 26 कलेम्स अभी सेटिल करना है। जो इंडियन पैसेजर्स थे, डोमेस्टिक, उनको एक एक लाख स्पया दिया गया है लेकिन जो इंटरनेशनल पैसेंजर्स थे उनको इंटरनेशनल लाके मृताबिक दिया जा रहा है।

श्रीमती सीता देवी: श्राप ने यह बनलाया कि
17 पैसेंजर्स को दिया गया है, तो मैं यह जानना
चाहती हूं कि मृतकों के परिवार वालो को
कंपसेशन देने की स्पीड इतनी स्लो क्यों है।
क्योंकि जिन लोगों की मृत्यु हुई है उन के जो
सम्बन्धी या परिवार के लोग है, एक तो उनको
उनकी मृत्यु का शोक होता है, उसकी कमी तो
पूरी हो नही मकती लेकिन उसके ग्रलावा जो
गवर्नमेंट कंपसेशन देती है वह तो कम में कम वक्त
पर दे दिया जाय ताकि वह उनके बाल बच्चों के
काम श्रा सके। तो कंपसेशन देने की इस स्पीड
को क्या श्राप तेज कर सकते हैं?

डा० (श्रीसती) सरोजिनी महिषी: इसमे कठि-नाइयां तो बहुत होती हैं श्रीर इंडियन एयर लाइन्स को भी कंपंसेशन देने में भी दिक्कते होती हैं श्रीर उसकी एक वजह यह है कि एक एक पैसेन्जर के चार, पांच श्रीर कही दस दस क्लेमेंट हैं। तो जब तक उसका सक्सेशन सर्टिफिकेट वे नहीं ले श्राते तब तक उनको कंपंसेशन देना मुश्किल हो जाता है। सक्सेशन मर्टिफिकेट लाने के लिए जो डाकूमेंट्स वगैरह उनको देने हैं इंडियन एयर लाइंस की तरफ से, वह उनको दे दिये गये हैं श्रीर सक्सेशन मर्टिफिकेट या वेवर्स मर्टिफिकेट जब वह ले जाते है तब ही वह दिया जा सकता है। SHRI NABIN CHANDRA BURAGO-HAIN: In view of the fact that the disposal of compensation in some cases takes much time, will the Minister be pleased to consider to introduce an item in the air ticket, or there can be some record in the issuing office wherein the passengers will signify their nominees in the event of their falling victim to a crash?

AN HON. MEMBER: It is a good idea.

DR. (SMT.) SAROJINI MAHISHI: that may be considered, Sir.

श्रीमती सुमित्रा जी० कुलकर्णी: श्रापने जो श्रभी कहा कि एक लाख रुपये की राशि जो गुजर गये है उनके कुटुम्बियों को दी जायेगी तो इस राशि पर उनको इन्कम टैक्स देना पड़ेगा या नहीं? यह एकजम्प्शन उनको मिला है या नहीं?

डा० (श्रीमती) सरोजिनी महिषी: इम पर एकजम्प्शन मिलता है।

SHRIMATI SUMITRA G. KULKAR-NI: Is the income tax to be taken on Rs. one lakh that is received by the successor? If that is to be decided by the Law Ministry in consultation with the Ministry of Finance, what is the accepted norm in the matter?

DR. (SMT.) SAROJINI MAHISHI: It is to be ascertained but I think it will be free from tax.

SHRIMATI SUMITRA G. KULKAR-NI: Have you not taken any policy decision in the matter?

MR. CHAIRMAN: It is for the Finance Ministry to decide.

SHRI N. G. GORAY: What is the practice? She wants to know.

SHRI RAJ BAHADUR: We shall make enquiries about it and inform the house.

DR. V. A. SEYID MUHAMMAD: Different compensation is paid to a foreigner and to an Indian. What is the criterion on which this difference is based?

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DR. (SMT.) SAROJINI MAHISHI: Certain passengers are paid according to Warsaw Convention. In certain cases, it is paid according to the protocol and certain passengers come under the purview of the Carriage by Air Act of 1972. According to the Air Act of 1972 Indian domestic passenger who meets with an accident is paid Rs. one lakh.

श्री श्रोम प्रकाश त्यापी: सभापित महोदय, मैं यह जानना चाहता हूं कि जैसा अभी मंत्री महोदय ने बताया है कि हवाई जहाज दुर्घटना में जो मर जाता है उसको एक लाख रुपया देते है और अगर हवाई जहाज दुर्घटना में कोई मरे नहीं लेकिन उस दुर्घटना में कोई प्रपंग हो जाता है, हाध-भैर टूट जाता है, बेकार हो जाता है तो क्या उनको भी कोई कंपनसेशन देने की प्रथा है? मदि हां, तो इस बारे में कितने लोगो को आपने कंपनसेशन दिया है?

डा० (श्रीमती) सरोजिनी महिषी: इसके लिए भी कंपनसेशन देने की सुविधा है। लेकिन जो लोग हास्पीटल में थे ग्रीर ठीक हो गए उनको रोज 100 रुपये के हिसाब से मेडिकल मर्टीफिकेट प्रोड्यूस करने पर दिया जाता रहा है। इसकी मैक्सीमम, लिमिट 22,000 रुपये है। जो डिमएबल हो गए कोई काम नहीं कर सकते उनको मृत पैसेन्जर के ग्रनुसार ही एक लाख रुपया दिया जाता है।

SHRI RAJ BAHADUR: I have got the information. Income tax is not payable on this. So it is free from income tax.

*123 [The questioners (Shri Suraj Prasad and Shri S. Kumar an) were absent. For answer, vide cols. 31 infra.]

Higher Compensation for the property left over by Indians in Pakistan

*124. SHRI K. P. SINGH DEO: SHRI SUNDER MANI PATEL: SHRI LOKANATH MISRA: SHRI DEBANANDA AMAT: SHRI M. K. MOHTA:† Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have evolved any criteria for granting higher ex-gratia compensation for property or business left over by Indians in Pakistan in the wake of the Indo-Pak conflict in 1965; and
- (b) if so, the details thereof and the additional compensation which will be so paid to the affected persons?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) In dealing with such cases factors, amongst others, such as companies which have only their registered offices in India but whose entire assets have been lost or companies who have units in India but where the Indian unit is in the red etc. are taken into account.

The quantum of additional compensation will depend upon the number of cases which fulfil this criteria.

SHRI M. K. MOHTA: May I ask the hon. Minister how many claims have been lodged with the Government for this additional compensation? What is the amount involved and by when is the Government likely to take a decision on those claims?

SHRIA. C. GEORGE: 5 such claims were put forward out of which one has been sanctioned already; two have been rejected since they did not come within the purview of the criteria fixed and two are under consideration.

SHRI M.K. MOHTA: What are the amounts involved?

SHRI A.C. GEORGE: In one case, that is, Patrakola Tea Company, the amount involved is nearly Rs. 1.38 crores. In the case of another company, North Bengal

[†]The question was actually asked on the floor of the House by Shri M K.. Mohta.